



HUMAN RIGHTS NEWSLETTER

A Monthly Publication of
the National Human Rights Commission, India



NHRC Foundation Day function

The National Human Rights Commission, NHRC, India, organized a function to celebrate its Foundation Day at Dr. Ambedkar International Centre, New Delhi on 12th October, 2022. The Commission was setup on this day in 1993. Addressing the gathering as the Chief Guest, the Vice President of India, Mr. Jagdeep Dhankhar said that serious challenges to human rights arise primarily on account of the silent and voiceless existence of the majority of our citizens, which in fact is a topic that needs to be brought into sharper focus in the public limelight. Human rights are quintessential for a flourishing democracy.

He said that human rights get compromised in the face of corruption. Poor and vulnerable are easy victims of this menace. Continual onslaughts on corruption are a bright sign in this direction and vulnerable sections are prime beneficiaries.

Appreciating the NHRC for propagating philosophy that human rights nurture and blossom in a regime where there is a rule of law and not the Law of the ruler, Mr. Dhankhar credited the Commission for its report on West Bengal Post-poll violence under a judicial fiat in shortest time underlining that the Law of the ruler not the rule of Law is the bane of human rights in the State.

The Vice President of India said that when it comes to decimation of human rights, we must take sides. Neutrality helps the oppressor, never the victim. Silence encourages the tormentor, never the tormented. In such a scenario, there is no option but

to be pro-active and we must interfere.

He said that India fortunately has a robust and strong mechanism of human rights regulations, both at the Centre and the State level. The Covid pandemic was a



The Vice-President of India, Mr. Jagdeep Dhankhar, NHRC Chairperson, Mr. Justice Arun Mishra, Members, Mr. Justice M.M. Kumar, Dr. D.M. Mulay & Mr. Rajiv Jain, Secretary General, Mr. D.K. Singh lighting the lamp

grave challenge to human rights on the planet. Countries laying claim to robust health infrastructure collapsed. In our country with a vision and strategy affording all health and food, this menace was commendably contained. Getting "A" status of Accreditation by the NHRC, India from the Global Alliance of National Human Rights Institution, GANHRI, for the fourth consecutive term, is commendable as it also indicates our Nation's excellent track record as regards Human Rights.

He also lauded the NHRC for its various Advisories and said that media should talk about them in high decibels to serve the cause of human rights. Protection of human rights is a shared responsibility of the society as a whole and not just of the Government or the NHRC. However, he said that there is a



The Vice-President of India, Mr. Jagdeep Dhankhar flanked by NHRC Chairperson, Mr. Justice Arun Mishra & Member, Mr. Justice M.M. Kumar on his right & left respectively

“Cleanliness is next to godliness.”

– Mahatma Gandhi

strong need for the Commission to inspire and provide handholding support to the State Human Rights Commissions, wherever it is required. He also urged every citizen to work for the protection and promotion of human rights.

Earlier, the NHRC Chairperson, Justice Mr. Arun Mishra said that we have to strike a balance between the distribution of benefits and distributive justice. More affirmative action is needed for the socio-economic and political upliftment of the marginalized sections of society. The time has come to clarify that unrepresented classes in services are provided reservation within the reserved category itself to ensure fruits of development percolate down.

Justice Mishra said that we have to achieve gender equality and equal rights for all, in particular for women. They cannot be discriminated against and deprived of civil liberties and rights under the guise of *dharma* or customary practices. It is desirable to move in the direction of a Uniform Civil Code as envisaged in Article 44 of the Constitution of India. Without gender equality in all respect realization of human rights would remain a distant dream.

He said that the cyberspace has invaded human rights, including individual privacy, resulting in civil and human rights infringement. 96% of dark web of cyberspace has emerged as the most potent human and sex trafficking medium in the world. Trafficking of Women and

Children, Tribals and Vulnerable Sections must stop.

Emphasizing upon the need for the urgent prison reforms to get rid of crimes in the jails, the NHRC Chairperson said that the prisons are places to reform criminals, however, unfortunately, they have become places of crimes. He also said that the Local Self Governments are duty bound to implement statutory obligations towards public. Many of them are not even arranging garbage disposal and sewage treatment plants and do not care for manholes on roads. He also said that water quality in most rivers and streams does not meet the specified parameters and also not getting clean air in several cities in the country is a grave violation of human rights. Burning of stubble (*Parali*) in neighboring States must stop at once as it chokes Delhi every winter.

Justice Mishra also drew attention towards the global challenges of trans-border movement of hazardous waste, degradation of the environment, global warming and scarcity of potable water. He said that no country has the right to dump waste in other country.

He said due to technological advancements, new trends for violating human rights are being noticed. The advent of e-commerce, cross-border transactions take place. Cases of fraud in e-commerce, hacking data and demand for ransom in crypto- currency multiply the difficulty of identifying and tracking offenders.

Giving a brief insight into the Commission's activities including visits to mental health hospitals, Prisons and 20 Advisories on ensuring rights of vulnerable sections of society, the NHRC Chairperson said that during the last year, more than 1.21 lakh complaints were received and more than 1.28 lakh including the old and fresh cases decided. The Commission recommended monetary relief of approximately Rs. 100 million in 250 cases. The Commission has recommended compensation of Rs. 2.3 Billion since its inception.

The NHRC Secretary General, Mr. D.K. Singh expressed gratitude towards all those, who attended the function and extended support in seamlessly organizing it. He appreciated the role of media in spreading awareness about human rights and the reporting of human rights violations, which help the Commission to take suo motu cognizance of such incidents.

The NHRC Members Mr. Justice M.M Kumar, Dr. D.M. Mulay and Mr. Rajiv Jain, DG(I), Mr. Manoj Yadava, and other senior officers, Chairperson and Members of State Human Rights Commissions, members of Judiciary, diplomats, senior government officers, civil society representatives, human rights defenders, among other dignitaries, attended the function, which was followed by a dialogue for Strengthening of Bonds with State Human Right Commissions and State Government/UT Administrations.

NHRC-SHRC meeting

Chairing the meeting Mr. Justice Arun Mishra, Chairperson, NHRC said that this is the 3rd meeting in the last one year to emphasize that the NHRC-SHRCs need to work with the coordinated approach for

ameliorating the cause of human rights. He drew attention to three areas where he expected that the SHRCs should also provide more impetus. These included: SHRCs asking the state authorities to pay

requisite attention to the NHRC Advisory on protection of human rights of the persons engaged in hazardous cleaning of septic tanks and municipal waste; persuade the state authorities to establish adequate

number of half way homes for those patients, who have been cured from mental illness; and work on a policy to compensate victims of human rights violations.

Mr. Justice M.M. Kumar, Member, NHRC highlighted the need to implement the Mental Healthcare Act, 2017 in all mental healthcare institutions and urged the SHRCs to coordinate with the States. He urged the SHRCs to ensure implementation of relevant provisions of Section 463A of the Criminal Procedure Code to release eligible prisoners on bail.

Dr. D.M. Mulay, Member, NHRC highlighted the need to strengthen collaboration between SHRCs and universities, colleges & schools through regular organization of conferences and seminars. He urged the SHRCs to take up the matter with concerned State authorities to ensure

proper functioning of CCTVs in police stations.

The NHRC Member, Mr. Rajiv Jain emphasized that the SHRCs needed to use the HRCNet portal for management of complaints to reduce duplicity, ensure quick decisions and help various authorities to monitor, on a real-time basis, the pendency of cases. He said that though the SHRCs are making efforts but so far only 11 of the 25 SHRCs have been able to fully onboard the HRCNet portal.

Chairpersons of State Human Rights Commission of Odisha, Karnataka, Telangana, Kerala, Bihar and Himachal Pradesh also shared



NHRC Chairperson, Mr. Justice Arun Mishra chairing the NHRC-SHRCs meeting

their thoughts.

Earlier, Mr. D.K. Singh, Secretary General, NHRC gave a brief overview of deliberations held during the previous NHRC-SHRC meetings, which included, among others, the formation of Common Programme Committee for better coordination between the NHRC and SHRCs.

NHRC Advisory to prevent and minimize the impact of ocular trauma

The National Human Rights Commission, NHRC, India, headed by Mr. Justice Arun Mishra, has issued an Advisory to the Centre, States and UT Administrations to prevent and minimize the impact of ocular trauma and to ensure appropriate standardized treatment and

rehabilitation of victims of ocular trauma, which causes about five percent of irreversible or permanent blindness. The Commission has observed that major contributors of eye injury are road accidents (34%), sports (29%) and occupations (21%). However, the most reassuring fact is that eye injury is a preventable cause of blindness.

The Commission, among several important recommendations, has asked the authorities to identify the industries having high potential of ocular trauma and other industrial accidents and make it mandatory for owners of all such industries employing minimum fifty (50) workers to purchase

personal accident cover of minimum Rs. 15 lakh for each workers engaged by them. Establishment of a special fund has also been recommended to provide financial assistance to victims of ocular trauma.

The Advisory has focused on five keys areas for action by the Centre, States and UT Administrations, these include Creation of a Database on Ocular Trauma, Prevention and Minimization of Ocular Trauma, Treatment of Ocular Trauma, Development of Integrated ophthalmic trauma units and Rehabilitation of Victims of Ocular Trauma.

The detailed Advisory is available on www.nhrc.nic.in.



NHRC Chairperson, Mr. Justice Arun Mishra chairing a meeting in connection with ocular trauma

The Message of NHRC Chairperson, Mr. Justice Arun Mishra on World Mental Health Day

“Greetings to all on behalf of the National Human Rights Commission, India as it joins the nation as well as the global fraternity in observing the World Mental Health Day on the 10th October, 2022. The

day is commemorated each year on 10th October to highlight the need for sustained efforts to safeguard mental health of people and enhance awareness about this.

This year's theme for the World

Mental Health Day is 'Making Mental Health & Well-Being for All a Global Priority'. The day gives an opportunity to all, including governments, employers, employees and society as a whole to introspect

and recognize the mental health issues that need proper systems in place to address these, and thus, help generate awareness to make mental health and well being of people a global priority.

The NHRC, India through its sustained efforts, has been striving for improving mental health care system in the country with affordable and easy accessibility to all at primary health centres, district hospitals and beyond. However, it is not the institutions of governance alone but society as a whole would require creating a system, sans adhocism, with compassion for the care, cure and rehabilitation of those, who

suffer mental illnesses and human rights violations in silence. All States should implement the provisions of Mental Healthcare Act, 2017.

The Commission as per its mandate under the Protection of Human Rights Act and under a remit from the Supreme Court, has been monitoring the mental health care institutions. Recently, it visited mental health care hospitals and institutions in Gwalior, Agra and Ranchi and found that a lot of ground still remains to be covered to ensure the protection of human rights of mentally ill patients. It is painful to see that hundreds of cured patients are waiting for rehabilitation back to

the main stream of society for years. This needs to be corrected.

Nevertheless, a word of appreciation and recognition for those Doctors, paramedical staff and civil society organizations, who are involved in the care of mentally ill people despite the challenges, will go a long way in encouraging others also to join hands in this pious service for the cause of humanity. It is also equally necessary that as individuals, we contribute in creating an atmosphere wherein, there is positivity supporting the mental strength and well being of all. *Jai Hind."*

The Message of NHRC Member and Chair –Core Group on Mental Health, Mr. Justice M. M. Kumar on World Mental Health Day

"October 10th is an historical day for Mental Health world over. The World Health Organization recognizes the day as 'World Mental Health Day'. As we all recuperate from the COVID-19 pandemic, it has become abundantly clear that hardly any nation was prepared for the ensuing mental health catastrophe and other long-term effects of the virus.

"Make Mental Health & Well-Being for all a Global Priority" is the theme of World Mental Health Day of 2022. It offers us an opportunity to re-ignite our efforts to identify and address the mental health concerns of our country and the world at large. The purpose of spreading awareness about Mental Health Day serves as a reminder that maintaining good mental health is equally vital as physical health. Mental health related issues and disorders like anxiety, depression,

substance dependence often go unnoticed, unlike physical problems, like diabetes or a broken toe, for they show visible symptoms.

I would also like to highlight that people with mental health disorders continue to experience social stigma, discrimination and violations of their basic human rights all over the world and in our country too. It must be dealt with on top priority. I believe that shame and denial must be kept aside and mental health concerns must be efficiently addressed, starting with appropriate and effective awareness campaigns. The key to eliminate the apathy can be found in increasing mental health awareness and open talks. In view of seeing mental health treatments as part of a continuum that offers whole care, there is a need to develop a multi-pronged approach too since mental health issues have several facets. It is time to come together and work

towards adopting a fresh strategy with renewed zeal.

We witnessed the challenges concerning mental health during our comprehensive inspections of Gwalior, Agra and Ranchi Mental Hospitals. The Mental Healthcare Act, 2017 has hardly been implemented either in letter or in spirit. However, we could see the efforts made by all the stakeholders, including all front line workers. I would, therefore, take this opportunity to appreciate all such efforts and enthusiasm of the service providers of our country working for mental health.

Let a human become medicine for another human being – a helping hand for those who need our help on Mental Health issues.

I also greet members of our Core Group which is comprised of eminent doctors and policy makers."

Suo Motu Cognizance

The Commission took suo motu cognizance in four cases of alleged human rights violation reported by the media during October, 2022 and issued notices to the concerned authorities for reports. Summary of

these cases are as follows:-

Auctioning of girls (Case No. 4693/20/0/2022)

The media reported on 26th October, 2022 that in a half dozen

districts of Rajasthan, the girls are sold on a Stamp Paper and if not, their mothers are subjected to rape on the diktats of cast panchayats for the settlement of disputes. Reportedly, whenever there is a dispute between

the two parties, particularly involving financial transactions and loans etc, the girls aged between 8-18 are auctioned to recover money. These girls are being sent to U.P., M.P., Mumbai, Delhi and even foreign countries and subjected to physical abuse, torture and sexual assault in slavery. The media reports have documented the ordeal of many victims of such horrendous crimes.

The Commission has issued a notice to the Chief Secretary of Rajasthan calling for a detailed report in the matter, along with an action taken report about the measures already taken and if not, proposed to be taken to prevent such gory incidents.

A notice has also been issued to the Director General of Police, Rajasthan to submit a detailed report mentioning the initiation of criminal prosecution against the perpetrators of such crimes and their abettors/ sympathizers.

The Commission, in the meanwhile, has also asked its Special Rapporteur, Mr. Umesh Kumar Sharma to visit and inspect the affected areas, within the State of Rajasthan, and submit a comprehensive report on the incidents noted and the prevailing practice in the area.

Reported human sacrifice of two missing women

(Case No. 1151/11/15/2022-WC)

The media reported on 12th October, 2022 that the two Kerala women, reported missing to the police by their families three months apart, became the victims of human sacrifice in a bizarre ritual orchestrated by a self styled voodoo man, professing to bring luck to a couple facing financial problem. Both the victims were bound by a common profession of selling lottery tickets.

The Commission has observed that such incidents cannot be expected in a civilized society where a human being is killed by another in the name of a ritual without any fear of law. Accordingly, it has issued

notices to the Chief Secretary and the Director General of Police, Kerala calling for a report in the matter.

Continued menace of Devadasi system

(Case No. 1170/10/24/2022-WC)

The media reported on 14th October, 2022 on the continued menace of Devadasi system in various temples, especially in southern parts of India. Reportedly, the Karnataka and Andhra Pradesh Governments had declared this tradition of Devadasi as illegal in the year 1982 and 1988, respectively. However, reportedly, more than 70,000 women are leading their lives as Devadasis in Karnataka alone. A Commission constituted under the chairmanship of Justice Raghunath Rao had reportedly held that there are 80,000 Devadasis in the States of Telangana and Andhra Pradesh.

The Commission has issued notices to the Secretaries of Union Ministries of Women & Child Development, Ministry of Social Justice & Empowerment, the Chief Secretaries of the Governments of Karnataka, Kerala, Tamil Nadu, Andhra Pradesh, Telangana and Maharashtra, calling for a detailed report in the matter at the earliest.

The report must contain the supporting data mentioning the steps taken/proposed to be taken by the authorities to prevent the Devadasi system and to provide the Devadasis rehabilitation and social security so that they could lead their lives with dignity. It should also mention whether any local laws have been enacted in the States to prevent such social evil, and if not what steps have been proposed to be taken to eradicate it.

According to the media report, it is stated that most of these women belong to poor families and Scheduled Caste/Scheduled Tribes. In the process of christening a girl as Devadasi, she is married to the deity of any temple and after that she spends her life taking care of the priest and the daily rituals of

the temple. Most of the victims of this malpractice are being subjected to sexual abuse. They are sexually exploited by men, made pregnant and then left to their fate.

Reported death of four person while cleaning a sewage tank

(Case No. 2826/7/3/2022)

The media reported on 6th October, 2022 that four person died after inhaling toxic fumes while cleaning a sewer tank at a private hospital in Faridabad district of Haryana on 5th October, 2022. The Commission has issued notices to the Chief Secretary and the Director General of Police, Government of Haryana calling for a detailed report. It is expected to include the measures that the Government of Haryana has already taken or is likely to take to prevent such gross violation of the human rights of poor and underprivileged people, who are susceptible to be employed for this type of manual scavenging or sewage cleaning without any mechanical device by the public/ private organizations. The authorities are also directed to inform about the status of the FIR registered in the matter and compensation, if any, given to the Next of Kin of the deceased persons.

Issuing the notices, the Commission has observed that in spite of specific judgments given by the Apex Court and guidelines issued from time to time by different government agencies, the sewage cleaning workers are still being exposed to extreme danger and subjected to indignity.

The Commission has also issued an Advisory on the Protection of Human Rights of the persons engaged in the Hazardous Cleaning of the septic tanks on 24th September, 2021, which was circulated to Chief Secretaries/ Administrators of all States and UTs and the Union Ministries of Social Justice and Empowerment, the Ministry of Housing and Urban Affairs and to the Secretary, National Commission for Safai Karmacharis for taking remedial actions.

Recommendations for Relief

A part from the number of cases taken up daily, 56 cases by the Full Commission and 15 cases by the Double Bench-II in October, 2022, the Commission recommended monetary relief amounting to ₹3,50,000/- for the victims or their NoK in 01 case, where it found that public servants had either violated human rights or been negligent in protecting them. The specific details of this case can be downloaded from the NHRC website by logging the case number given in the table below:

S.N.	Case No.	Nature of Complaint	Amount (in ₹)	Authority
1	18/17/5/2020-JCD	Death in Judicial Custody	350000	Nagaland

Relief on NHRC Recommendations:

The Commission closed 10 cases, either on receipt of the compliance report and proof of payment from the public authorities, or by giving some other observations/directions. It has recommended an amount of total ₹3625000/- to the victims of human rights violations or their next of kin. The specific details of these cases can be downloaded from the NHRC website by logging the case number given in the table below:

S. N.	Case No.	Nature of Complaint	Amount(in ₹)	Authority
1	1038/1/5/2019-JCD	Death in Judicial Custody	325000	Andhra Pradesh
2	2290/30/0/2019-JCD	Death in Judicial Custody	400000	Delhi
3	2283/13/19/2018-JCD	Death in Judicial Custody	500000	Maharashtra
4	262/19/18/2019-JCD	Death in Judicial Custody	300000	Punjab
5	8470/24/71/2018-JCD	Death in Judicial Custody	300000	Uttar Pradesh
6	1226/25/18/2020-JCD	Death in Judicial Custody	375000	West Bengal
7	793/25/8/2019-JCD	Death in Judicial Custody	375000	West Bengal
8	8/19/19/2017-PCD	Death in Police Custody	300000	Punjab
9	1/2/4/2020-AD	Alleged custodial deaths in police custody	450000	Arunachal Pradesh
10	80/25/11/2018-PF	Death in firing	300000	West Bengal

Success stories

In many cases, the Commission received compliance reports from the respective state authorities. Summaries of two such cases are as under:

Custodial death case (Case No.1226/25/18/2020-JCD)

The Commission received an intimation regarding suicide by an under trial prisoner by hanging himself in the judicial custody of Balurghat Central Correctional Home, Sough Dinajpur, West Bengal on 18th August, 2020. On

the basis of the material on record, the Commission observed that since the prisoner committed suicide in the care and custody of the prison authorities, the onus is on the state for the same. Accordingly, it recommended that the Government of West Bengal pay Rs.3.75 lakh as relief to the next of kin of the deceased, which was paid.

Hazardous employment (Case No.9446/24/3/2020)

Allegedly, a lineman was electrocuted while working on the

electricity pole at Gular Road, Delhi Gate, Aligarh on 6th March, 2020. He was not provided any safety gear and got the shock when suddenly the power supply was restored to the pole even while he was working. On the basis of the material on record after receiving responses of the public authorities to its notices, the Commission held that there was negligence of the electricity department for which the Government of Uttar Pradesh was recommended to pay Rs.5 lakh as relief to the wife of the victim, which was paid.

From Investigation Files

This column carries stories unfolding an intricate case of human rights violation leading to a diametrically opposite revelation to prima-facie claims and findings after investigation by the NHRC team:

Custodial death (Case No.16376/24/48/2015-JCD)

The Commission received an intimation regarding the death of an under trial prisoner due to suicide in the custody of District

Jail, Lucknow, Uttar Pradesh on 3rd May, 2015. The prison authorities maintained that the deceased was suffering from mental illnesses (delusion, illusion, hallucination) and had suicidal tendencies. He was kept

in high sensitive compound with an aim to keep a close watch on him. However, the prisoner managed to commit suicide inside his cell. The Investigation Division of the Commission, did not concede to the contention of the jail authorities that

there was no foul play and on the basis of the chain of events concluded that there were lapses on the part of the warden. Hence, the State is vicariously liable for the lapse of its government officials in this matter and should pay compensation to the

next of kin of the deceased. Based on the inputs by its Investigation Division, the Commission recommended that the Government of Uttar Pradesh pay Rs.8 lakh as relief to the next of the deceased, which was paid.

Disposal of cases

During October, 2022, total 289 cases were processed including 07 spot enquiries, 246 Judicial custodial deaths, 16 Police custodial deaths, 11 Encounter deaths and 09 Fact finding cases.

Spot enquiries

Following is the list of cases wherein spot enquiries were conducted by the Commission's officers in its Investigation Division:

S.N.	Case Number	Allegations	Date of visit
1.	2851/30/3/2022	Harassment of foreign detainees and irregularities committed by the officials of the detention centre in Lampur, New Delhi	19th – 21st October, 2022
2.	3265/20/12/2018	Death of a person in police firing in Dholpur district, Rajasthan	10th to 14th October, 2022

NHRC appoints new Special Monitors and Special Rapporteurs

The Commission has appointed 15 new Special Monitors for three years and 15 Zonal Special Rapporteurs for one year. Every Special Monitors has been assigned a thematic issue to study and assess the ground situation with respect to that and report to the Commission. These include – Human Rights Advocacy, Criminal Justice System, Terrorism, SC/ST/OBC and Minorities, Bonded Labour & Child Labour, Health

and Hospitals except Medical Colleges, Tribal Welfare, Environment, Women and Disability, Child Rights and Elderly Citizens, Transgender, Education, Panchayatiraj and local self Government, Human Trafficking and Business & Human Rights. The Special Rapporteurs have been assigned various Zones covering different States/UTs to assess human rights situation on the ground and report to the Commission.

Training initiatives for Human Rights Awareness

The National Human Rights Commission, NHRC, India conducted Online Short Internship Programme from 7th – 21st October, 2022. NHRC Member, Mr. Justice M.M. Kumar inaugurated it on 7th October, 2022. The valedictory session was chaired by Member, Mr. Rajiv Jain on 21st October, 2022. In all, 69 students from various universities in different parts of the country were given an insight into various facets of human rights during their online interactions with NHRC Members, Chairpersons & Members of State Human Rights Commissions, senior officers and domain experts.

Snippets



- On 8th October, 2022, NHRC Members, Dr. D.M. Mulay and Mr. Rajiv Jain inaugurated a painting competition for the children of the employees of the Commission as part of its Foundation Day Celebrations. The painting competition was held in three age groups under the themes: 1st - Children up to Class III - 'My favourite Place', 2nd-Class IV to VII - "Save Water - Save Earth, 3rd-VII to XII - 'Right to Health-My View'".

- On 13th October, 2022, a delegation from the High Commissioner for Human Rights, OHCHR, comprising Ms. Aida Martirous-Nejad, official at United Nations Office of the High Commissioner for Human Rights and Mr. Rory Mungoven, Head, Asia Pacific Section, met the NHRC Chairperson, Mr. Justice Arun Mishra and Members, Mr. Justice M.M. Kumar, Dr. D.M. Mulay and Mr. Rajiv Jain, Secretary General, Mr. D.K. Singh and Director General (I) Mr. Manoj Yadava, Registrar (Law) and other senior officers. They were briefed about the mandate, functions and interventions of the Commission.





• On 19th October, 2022, NHRC Chairperson, Mr. Justice Arun Mishra addressed a session in the workshop on “the role of regional arrangements for Promotion & Protection of Human Rights” at OHCHR in Geneva.

- On 21st October, 2022, Mr. Manoj Yadava, Director General (I) delivered a lecture on a topic “National Security-India's Internal Security Challenges & Redressal” at Haryana Institute of Police Academy, Haryana.
- On 27th & 28th October, 2022, NHRC Secretary General and the Chair of GANHRI Finance Committee, Mr. D.K. Singh virtually attended GANHRI Bureau Meeting and presented the Finance Committee Report.
- On 31st October, NHRC Chairperson, Mr. Justice Arun Mishra, Members, senior officers and staff took the pledge to preserve and work towards strengthening the unity, integrity and security of the country on the “National Unity Day” marking the birth anniversary of Sardar Vallabhbhai Patel.
- On 31st October, 2022, Mr. Manoj Yadava, Director General (I) delivered inaugural address of the “20th Phase III of MCPP for IPS officers” at National Police Academy, Hyderabad.

Human Rights and NHRC in News

During October, 2022, the Media & Communication Wing of the Commission prepared and issued 9 press releases. 2150 news clippings on various human rights issues were culled out from different/select editions of major English and Hindi

newspapers and some news websites out of which in 410 News Clippings, a reference was made to the NHRC. The news clippings related to the incidents of alleged human rights violations were brought to the notice of the Commission. News

stories having specific reference to the interventions by the NHRC can be seen at ‘NHRC-in-News’ on the website of the Commission. ‘NHRC Twitter handle’ was abuzz with 76 tweets on the Commission’s interventions & activities.

sought an Action Taken Report (ATR) within four weeks.

Tripartite alleged that the

The female used is designed

for only two prisoners but 12

prisoners are lodged in that

building but no action has been taken to construct the building and the prisoners are forced to languish in the old dilapidated building.

An inquiry report by the Prison authorities, Tripartite stated that prolonged struggle for reformative justice has gone

Earlier in 2012 on a reply to

RC (Prison) assumed a modern jail for the

continued to make concrete process U/S 13 of the

Protection of Human Rights

Act, 1993 offering for a personal

appearance of the authority concerned for submission of the report, in case the request is

media report that two women cannot escape its harsh and

practices, it said. The NHRC

in a statement released on the

status of the investigation of the case and whether any compensation was paid to

leader at a meeting. Muhammad

Lala and were in touch in

of Canada Nagar in the

service case brought by

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impact on the NHRC. The NHRC

of permanent blindness. The NHRC

government to identify the industries that have a

high potential of ocular trauma and make it

mandatory for such units with 50 workers or

more to have accident cover of 5 lakhs for each

worker. Among the NHRC's suggestions were a

ban on sale of fire crackers that have the

potential to cause eye trauma but on sale of

boxes, arrows, pellet guns and toys that have

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Kid's death: NHRC seeks ATF

EXPRESS NEWS SERVICE
@ Balangir

THE National Human Rights Commission (NHRC) has sought Action Taken Report (ATR) from the District Magistrate within four weeks on the death of the minor girl who was mauled by a stray dog. The Commission further directed its registry to transmit the copy of the complaint to the

NHRC seeks report on Devadasi system

NEW DELHI: The NHRC has issued notices to the Centre and six states seeking a detailed action taken report on the “continued menace of Devadasi system in various temples, especially in southern part of India”. The National Human Rights Commission said it has taken suo motu cognisance of

NHRC notice to Kerala over human sacrifice

THIRUVANANTHAPURAM: The NHRC has issued notices to the Government of Kerala and the

ceived any notice or order in this regard from the State Human Rights Commission (SHRC). The NHRC sought copy of the order within four weeks.

Earlier, a Kalahandi-based human rights activist Dilli Kumar Dash had filed a petition in the matter appealing to the administration to make all ha

itations free of s and also requires

NHRC transfers gang rape case to Odisha HR Commission

STASMAN NEWS SERVICE
PARADEEP, ODISHA

The National Human Rights Commission has transferred the Asha worker gang-rape case to the State Human Rights Commission for inquiry and award compensation to the victim girl on Friday.

It may be recalled that on

27 August an Asha worker

she an res

VP cites NHRC remark, rap

Bengal on post-poll violence

Right Panel

Chief Says

UCC Desirable

New Delhi: Two members of

National Human Rights Commission's own commit

tee on disability on Wednesday

also alleged they were denied

entry in its foundation day

function, in which they had

the members Singh and

them all, who have mobility

disabilities, claimed they

स्टॉप पेपर पर लड़कियों को बेचने की खबर पर राष्ट्रीय मानवाधिकार आयोग ने लिया संज्ञान

जयपुर, नई दिल्ली

राष्ट्रीय मानवाधिकार आयोग (NHRC) ने राजस्थान के कुछ जिलों में स्टॉप पेपर पर लड़कियों को बेचने की खबरों के बारे में जांच शुरू की है। आयोग ने स्टॉप पेपर से जुड़े खबर पर राजस्थान के मुख्य सचिव को नोटिस जारी कर रिपोर्ट मांगी है। खबर के पक्ष में कि अगर ऐसा है तो उसे रोकने

उत्तर, गुजरात और

का संकेत है कि

राज्य

के नोटिस जारी किया है। दोनो से

आयोग ने विचार रिपोर्ट देने को कहा है

जिसमें यह बताया होगा कि इसमें सिलेब

अवरोधित के बिना, यह अवरोधित

करवाई की गई है। एकमात्र दृष्टि से

और अगर यह तथ्य सही है तो उसे

अपने निष्पक्ष नीतिगत उद्देश

और शर्मा को राजस्थान के संबंध

और राष्ट्रीय स्टॉप पेपर के बीच

रिपोर्ट देने को कहा है। आयोग ने

को बेचने की खबरों के बारे में

के बारे में रिपोर्ट देने को कहा है।

के लिए पहले ऐसे खबर

अजमेर का यह कि राज

काब और नई दिल्ली में स्टॉप

पर लड़कियों को बेचने का

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NHRC chief bats for uniform civil code

Panel Chief

For Quota

Within Quota

Swati Mathur

On Wednesday, National Human Rights Commission

chief Justice Arun Mishra

on Wednesday stressed

on the need for gender

equality and equal rights

for all, especially women,

saying that men can be

discriminated against or

deprived of civil liberties

and rights in the name of

religion or customary

practices. In this context,

he said it is desirable for

India to move towards

implementation of the

Uniform Civil Code, as en-

visaged in Article 44 of

the Constitution of India.

Justice Mishra said that

India has witnessed

number of steps for the

socio-economic and pol-

itical upliftment of mar-

ginalised groups, more af-

firmative action is need-

ed in this regard. “The time

has come when we need

to move towards a

uniform civil code,” he

said. “We need to move

towards a uniform civil

code,” he said. “We need

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Denied access at foundation day's event, claim NHRC disability panel members

NEW DELHI: Two members of

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tee on disability on Wednesday

also alleged they were denied

entry in its foundation day

function, in which they had

the members Singh and

them all, who have mobility

disabilities, claimed they

they were denied entry

to its foundation day function,

to which they had been

invited. Dr Satendra Singh

and Arman Ali, who have

mobility disabilities, said

they were not allowed to take

their vehicles inside Dr Am-

bedkar International Centre

and could not use the re-

parking for persons

with disabilities.

NHRC spokesperson

did not comment on the

allegation, saying it was

not the NHRC's role to

investigate such matters.

The NHRC has been

invited to the foundation

day function of the

Dr Ambedkar International

Centre, which is being

organised by the

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